[Kumari Santa Vasist]

officer concerned and also to the Election Commission, but so far nothing has been done about it. It is therefore an urgent matter.

THE DEPUTY CHAIRMAN: If you want to say anything, Mr. Shukla, you may do so.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Madam, this is a matter which is an internal subject of the Delhi Corporation and we cannot really interfere in this matter.

THE DEPUTY CHAIRMAN: She has brought in the question of the electoral rolls.

SHRI VIDYA CHARAN SHUKLA: We shall take it up with the Election Commission who are responsible for this election and also the usual elections to the Delhi Municipal Corporation, and we shall request them to see that the rules and procedures, which have been laid down, are properly followed and there is no violation of the rules and procedures and no unhealthy practice is allowed to take place. We shall do it before this election takes place.

THE DEPUTY CHAIRMAN: Now Mr. Niranjan Varma. Please mention your point.

REFERENCE TO THE REPORTED CONCENTRATION OF CHINESE TROOPS FROM BADRINATH TO LADAKH

श्री निरंजन वर्मा (मध्य प्रदेश):
माननीया, मैं शासन का ध्यान इस ग्रोर
ग्राकियत करता हूं कि वह कृपा करके
इस संबंध में वक्तव्य दे कि समाचारपतों
में यह ग्राया है ग्रीर सीमा में ऐसा सुना जा
रहा है कि तिब्बत की सीमा पर जो
भारतवर्ष से लगी हुई है, जो बद्रीनाथ
से 6 या 7 मील दूरी पर है, वहां से

लेकर लहाख के मोर्चे तक चीनियों ने बड़ी संख्या में नाकाबंदी कर रखी है तथा वहां पर नये नये प्रकार के श्रस्त्र शस्त्र इकट्ठे कर रखे हैं। उनकी संख्या कई डिंगीजन बतलाई जाती है। तो इस विषय में भारत को चिन्ता होना स्वाभाविक है। वे वहां पर पहाड़ी तोपे भी ले जा रहे है। तो मैं यह जानना चाहता हूं कि इस जमाव का क्या कारण है। यदि वह जमाव कर रहा है तो भारतवर्ष की सरकार उसके प्रति जारूक है या नहीं?

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE DELHI LAND REFORMS ACT, 1954 AND RELATED PAPER

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Madam, I lay on the Table, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954, a copy of Notification No. F. 26(4)/Panch/Ele/68, dated the 26th October, 1968 (in English and Hindi), issued by the Delhi Administration, together with a statement showing the reasons for the delay in laying it on the Table. [Placed in Library. See No. LT-1057/ 69.1

Annual Accounts (1967-68) of the Bombay Port Trust and Audit Report Thereon

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENT-ARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND RANSPORT (SARDAR IQBAL SINGH): Madam, I lay on the Table, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963, a copy of the Annual Accounts of the Bombay Port Trust for the year 1967-68 and the Audit Report thereon [Placed in Library. See No. LT-1058/69]